

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSCRIMINAL APPEAL NO(S). 5301/2025

DADU @ ANKUSH &amp; ANR.

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH &amp; ANR.

Respondent(s)

(IA No. 142667/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 142668/2024 - EXEMPTION FROM FILING O.T.)

Date : 08-12-2025 This matter was called on for pronouncement of  
judgment today.

For Petitioner(s) :Mr. Rajat Sehgal, AOR

For Respondent(s) Mr. Aditya Vaibhav Singh Ga, Adv.  
Mr. Sarad Kumar Singhania, AOR  
Ms. Rashmi Singhania, Adv.

1. Hon'ble Mr. Justice Dipankar Datta has pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.
2. The appeal stands allowed in terms of signed non-reportable judgment.
3. Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)  
ASTT. REGISTRAR-cum-PS(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)

(Signed Non-Reportable Judgment is placed on the file)